

BEFORE SHRI M.K.SHARMA, ADDITIONAL SECRETARY AND FIRST
APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS
Room no. 408, 'A' Wing
Shastri Bhavan, New Delhi- 110001

Appeal No. 23(88)/2012-IC

IN THE MATTER OF :

Ms. Sarita Bali

.....

Appellant

Versus

Central Public Information Officer

.....

Respondent

ORDER


Present : Ms Nita Bali for the appellant.

Mr. Jagdish Kumar, SO(IC) for the Respondent.

The appeal was taken up for hearing on 30th August, 2012.

2. Ms. Nita Bali, sister of the appellant brought a letter dated 30.08.2012 from the appellant authorizing her to attend the hearing.
3. In the appeal dated 10.07.2012, it has been complained that no reply has been received in response to the request dated 02.04. 2012 seeking information about circular /order etc. issued by the Law Ministry or the DOP&T which prescribes the procedure for filing Writ Petition in High Court on behalf of Union of India.
4. The Respondent informed that a reply dated 12th July, 2012 in this regard has already been sent to the appellant, which the representative of the appellant has very fairly agreed to receive the same. However, she has the grievance that the reply dated 12th July, 2012 from the CAPIO does not contain the desired information.
5. In view of above, it is clear that the appeal has become infructuous and nothing survives therein. Hence, the appeal is disposed of with liberty to file a fresh appeal against the said reply of CAPIO.
6. In case, the appellant is not satisfied /aggrieved by this order, he/she may file a Second Appeal within 90 days before the Hon'ble Central Information Commission, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066.

Dated 05.09.2012


(M.K.Sharma)